CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No.158 OF 2003 IN O.A. No.1815 OF 2002

New Delhi, this the 1st day of October, 2003

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J) HON'BLE SHRI R.K. UPADHYAYA, MEMBER (A)

H.C. Rajeev Verma
S/o Late Shri Surinder Singh
Qtr. No.4412, Delhi Police Colony,
Gomukh Apartment, Kaushambi, Ghaziabad (P).
....Applicant
(None for the Review Appliant even on the second call)

Versus

- 1. Union of India,
 Through its Secretary,
 Ministry of Home Affairs,
 North Block, New Delhi.
- Special Commissioner of Police, Inteligence Delhi.
- Dy. Commissioner of Police,
 Special Branch, New Delhi.

....Respondents

ORDER (ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J):

None present for the review applicant in RA 158/2003 in OA 1815/2002 even on the second call. We note that this has been the same position on the previous date when the case was listed on 12.9.2003. On certain dates earlier and none has appeared for the review applicant or only proxy counsel has appeared seeking adjournments.

2. In the above facts and circumstances of the case, it appears that the review applicant is not serious about pursuing the review application and the same is, therefore, liable to be dismissed for default and non-prosecution.

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- We have also seen the averments in the review 3. application, and it is noticed that the review applicant is trying to re-argue the case, for example there is no evidence to prove the charge and is settled law that a review application cannot be used as if it is an appeal to re-argue grounds. It is also relevant to note that Tribunal's order dated 17.7.2002 in OA 1815/2002 is an order passed after hearing the learned counsel the applicant. There is no error apparent on the face of the record or any other sufficient reason to allow the R.A. under Section 22 (3) (f) of Administrative Tribunals Act, 1985 read with order 47 Rule 1 CPC.
- In the result, for the reasons given above, we find no merit in this review application and the same is dismissed. Accordingly, MA 1186/2003 is also dismissed.

(B. K. HEADHVAVA)

(R.K. UPADHYAYA)
MEMBER (A)

(SMT. LAKSHMI SWAMINATHAN) VICE CHAIRMAN (J)

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